#### COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 302 OF 2016 & IA NO. 628 OF 2016

## Dated: 26<sup>th</sup> March, 2018

Present:	Hon'ble Mr. I. J. Kapoor, Technical Member
	Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:			
Union of India Through Souther	ailwayAppellant(s)		
Vs. Tamil Nadu Electricity Regulate Commission & Ors.	ory	Respondent(s)	
Counsel for the Appellant(s)	:	Mr. V. S. R. Krishna Mr. Anil Kumar Shrivastava Mr. V. Shashank Kumar	
Counsel for the Respondent(s)	:	Mr. Sethu Ramalingam for R-1	
		Mr. S. Vallinayagam Mr. NIshant for R-3 & 4	

# <u>ORDER</u>

Learned counsel for respondent Nos. 3 & 4 seeks three weeks more time to file reply. He may take steps to file the same on or before 17.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 22.05.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member